

(a) the break-up in percentage of total work force in (i) regular wage employment/salaried work, (ii) casual labour and (iii) self-employed during 2009-10;

(b) whether labour laws are applicable for the category (ii) and (iii) above which constitute majority of work force today; and

(c) if not, how their interests are safeguarded?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office (NSSO). Last such quinquennial labour force survey was conducted during 2009-10. As per results of the most recent survey, 15.6 per cent, 33.5 per cent and 51.0 per cent of the total work force on usual status basis was found to be engaged in regular wage/salaried work, casual labour and self employment respectively during 2009-10.

(b) and (c) The Central labour laws applicable for the casual labour in the country are broadly The Minimum Wages Act, 1948, The Equal Remuneration Act, 1976, The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, The Contract Labour (Regulation and abolition) Act, 1970, The Beedi and Cigar Workers (Conditions of Employment) Act, 1966 and The Unorganized Workers' Social Security Act, 2008.

Unemployed persons in rural and urban areas

†2909. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has prepared a register to earmark the unemployed persons in the country;

(b) if so, the number of unemployed persons in rural and urban areas;

(c) whether any mechanism has been adopted to assess unemployment rate in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) A live register, containing particulars of job-seekers registered with employment exchanges is maintained at employment exchange functioning in the district to which the person belongs.

†Original notice of the question was received in Hindi.

(b) As per information available with Directorate General of Employment and Training, number of job-seekers, all of whom may not necessarily be unemployed, registered with employment exchanges residing in rural and urban areas of the country was 2.28 crore and 1.73 crore respectively as on 31.12.2011.

(c) and (d) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per the results of the most recent survey, unemployment rates based on usual status were 1.6 percent and 3.4 percent in rural and urban areas respectively during 2009-10. Overall unemployment rate in the country was 2.0 percent during the same period.

Unemployment in Goa

2910. SHRI SHANTARAM NAIK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government monitors unemployment figures in each State;
- (b) if so, the status of unemployment in various categories in Goa;
- (c) whether Government and the Supreme Court have issued any guidelines with respect to C and D group employees in the State and Central Government; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Live register consisting of details of numbers of job-seekers, all of whom may not necessarily be unemployed, registered with employment exchanges is maintained by each of employment exchange of the state in the country and as per information available with Directorate General of Employment and Training, number of job-seekers registered with employment exchanges in the state of Goa was about 1.21 lakh as on 31.12.2011.

(c) and (d) As per Government of India order dated 9th November, 2005, vacancies arising under Central Government offices/establishments (including quasi-Government institutions and statutory organizations) irrespective of nature and duration (other than those filled through UPSC/SSC), the requisitioning authority/establishments, in addition to notifying the vacancies to the Employment Exchange, shall also arrange for the publication of the recruitment notice in the "Employment